

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.4584
TO BE ANSWERED ON THE 8th JANUARY, 2019

DELAY IN PAYMENTS UNDER PMFBY

4584. DR. P.K. BIJU:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether it is a fact that there is a delay in payments to farmers under the Pradhan Mantri Fasal Bima Yojana (PMFBY) and if so, the details thereof;
- (b) whether the delay is caused by late payment of premium to the insurance companies by the Union Government and if so, the reasons therefor; and
- (c) whether it is also a fact that the use of modern technology in assessing the yield loss for payment of crop insurance claims has not been properly implemented, which resulted in delay in claim reimbursements and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

(a) & (b) : Admissible claims are generally paid by the insurance companies within two months of completion of Crop Cutting Experiments/harvesting period subject to availability of yield data and total State share of premium subsidy from concerned State Government within time. However, settlement of claims in some States get delayed due to reasons like delayed transmission of yield data; late release of their share in premium subsidy by some States, yield related disputes between insurance companies and States, non-receipt of account details of some farmers for transfer of claims and NEFT related issues, etc.

The detailed activity-wise seasonality discipline including timelines for settlement of claims by insurance companies and for release of premium subsidy by the State Governments, have been prescribed in Operational Guidelines of Pradhan Mantri Fasal Bima Yojana (PMFBY) to ensure timely payment of claims to insured farmers.

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(c): The calculation of admissible claims under PMFBY mainly depends on timely and correct reporting of data of Crop Cutting Experiments (CCEs) to assess the losses for settlement of claims. To ensure timely payment of claims, scheme envisages mandatory use of smartphone/CCE-Agri App for real time transfer of data on national crop insurance portal and transfer of claim amount directly to the beneficiary bank account. Penalty has been imposed on the States who are not using smartphones for collection of CCE data. Penalty provisions have also been incorporated in Revised Operational Guidelines of the scheme for late release of claims by insurance companies and for States for late release of their share in premium subsidy. Further, number of CCEs are rationalized/reduced through development of robust statistical model(s) with use of Remote Sensing Technology including satellite/drone images. Department has entrusted 9 pilot studies under supervision of Mahalanobis National Crop Forecast Centre (MNCFC) in this regard.
